



SUPREME COURT OF INDIA

The Supreme Court Collegium has recommended the name of Shri Justice Rahul Bharti, Additional Judge, for appointment as permanent Judge of the High Court of Jammu & Kashmir and Ladakh in the following terms:

On 21 August 2023, the Collegium of the High Court of Jammu & Kashmir and Ladakh unanimously recommended the name of Shri Justice Rahul Bharti for appointment as permanent Judge of that High Court.

In terms of the Memorandum of Procedure, the Judges of the Supreme Court conversant with the affairs of the High Court of Jammu & Kashmir and Ladakh were consulted with a view to ascertain the suitability of Shri Justice Rahul Bharti for being appointed as permanent Judge.

A Committee of two Judges of the Supreme Court constituted by the Chief Justice of India in terms of the Resolution dated 26 October 2017 of the Supreme Court Collegium has assessed the judgments of Shri Justice Rahul Bharti. The Committee has rated the quality of his Judgments as “Good” and “fairly reasonable”.



With a view to assess the merit and suitability of Shri Justice Rahul Bharti for appointment as permanent Judge, we have scrutinized and evaluated the material placed on record. Having taken into consideration all aspects of the matter, the Collegium is of the view that Shri Justice Rahul Bharti, Additional Judge, is fit and suitable for being appointed as permanent Judge.

In view of the above, the Collegium resolves to recommend that Shri Justice Rahul Bharti, Additional Judge, be appointed as permanent Judge of the High Court of Jammu & Kashmir and Ladakh against one of the existing vacancies.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

4 January 2024